

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

113. IA/1954/2024 C.P. (IB)/138(MB)2024

IN THE MATTER OF

DLF LIMITED

... Petitioner

Vs

Twenty Five Downtown Realty Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

Sr. Adv. Janak Dwarkadas a/w Sr. Adv. Rajiv Nayyar,
Ms. Ruby Singh Ahuja, Ms. Aakrit Vohra, Mr. Pravin
Bahadur, Mr. Ishan Gaur, Ms. Megha Dugar, Ms. Kanika
Gomber, Mr. Harshad Gada and Mr. Kaushal Parsekarr 9/b
Desai Desai Carimjee and Mulla (PH)

For the Respondent:

Sr. Adv. Navroz Seervai, Adv. Prateek Seksaria, Nirav
Shah, Aneesa Cheema, Rohit Agarwal, Khushbu Chhajed,
Yash Dhruva, Nishit Dhruva i/b MDP & Partners (PH)

ORDER

1954 of 2024- Notice of Motion. Sr. Adv. Janak Dwarkadas and Sr. Adv. Rajiv Nayar accept notice on behalf of the Respondent and pray for time to file reply within a period of 2 weeks by serving an advance copy on the Counsel for the Petitioner. Both the parties are directed to file the hard copies of the documents. Adjourned to **20.06.2024** for arguments.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)

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ORDER

Adjourned to **20.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/